

envisaged to be credited into the Subsidy Reserve Fund Account of the borrower as per the guidelines and the remaining 50% is to be released after the completion of the project. The promoter is required to deal with only one financial institution under the Scheme. In the case of projects where *promoter* himself proposes to meet the entire cost of the project, the subsidy is to be released by the NHB directly to the *promoter* after the project is completed. The procedure under the Scheme thus is already simplified. Besides with a view to removing administrative control in licensing, rent control and requisition of cold storage space, the Government have already repealed the Cold Storage Order, 1980. State and Union Territory Governments have also been requested to take necessary steps to deregulate the rentals of cold *storages* where the rentals are regulated at present. There is no proposal under consideration to further simplify the process under the Capital Investment Subsidy Scheme, as mentioned above or to increase the present level of subsidy therein.

Subsidies for producers of DAP and urea

† 2651. SHRI MANOHAR KANT DHYANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the subsidy of Rs. 34548.19 cores has been provided by Government to the producers and importers of fertilizers such as urea, DAP etc. during last three years;

(b) whether the farmers of country have actually benefited by it;

(c) the amount received by the urea producers of Uttar Pradesh during the last three years; and

(d) the details of the amount spent under this head during 2000-2001?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE
(SHRI S.B.P.B.K. SATYANARAYANA RAO):

(a) An amount of Rs. 34549.19 crore was disbursed as subsidy/

† Original notice of the question was received in Hindi.

concession on urea and decontrolled fertilisers like DAP, MOP, SSP and Complexes, during the last three years;

(b) the subsidy/concession on fertilisers has enabled sale of these fertilisers to farmers at considerably reduced prices fixed by the Government;

(c) Amounts of Rs. 2258.70 crore, Rs. 3075.37 crore and Rs. 3051.23 crore were disbursed as subsidy to urea producers in Uttar Pradesh during 1997-98, 1998-99 and 1999-2000, respectively

(d) The subsidy disbursed to urea manufacturers in Uttar Pradesh upto 31st July 2000 during the current financial year is Rs. 775.44 crore.

Complaints in relief works for calamity victims

2652. SHRI NARENDRA MOHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received any complaints that rice sent to calamity stricken areas of some states has not reached to the affected people and was sold on the way;

(b) whether there is any exclusive rule and law to ensure that material collected for relief purposes reaches the calamity stricken areas and affected person; and

(c) if so, whether these are being followed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SB.P.B.K. SATYANARAYANA RAO): (a) to (c) Distribution of relief assistance and undertaking relief measures at the ground level are the responsibility of the State Government concerned. No such complaints has been received in this Ministry.